

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 07.05.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/108/2022
NAME OF THE COMPANY	
NAME OF THE PETITIONER(S)	Indian Bank
NAME OF THE RESPONDENT(S)	Bhimasankar Puroshottam Malapaka
UNDER SECTION	95 of IBC

ORDER

Present: Ld. Counsel Mr. V Sethu Madhava Rao for the Petitioner.

Ld. Counsel Mr. Narender Naik for the Respondent.

This is a petition filed under Section 95 of Insolvency & Bankruptcy Code, 2016 (IBC) by Petitioner. We have heard Ld. Counsel for the Petitioner and also perused the records.

The Petitioner has proposed the name of Mr. Kasi Srinivas, having Registration number IBBI/IPA-003/IP-N00237/2019-2020/12840, email id: srinivaskashyap111080@gmail.com, phone No:8008022887 as RP. Accordingly, Mr. Kasi Srinivas is hereby appointed as RP in this matter. The RP is directed to submit his report under Section 99 of IBC within 10 days.

Interim moratorium commences from the date of filing of the Petition under Section 95 of I&B Code, 2016, with the following conditions.

Petitioner is directed to issue notice to the Respondent and file proof of the same by way of an Affidavit.

The Petitioner is directed to pay a sum of Rs.50,000/- (Rupees Fifty Thousand only) to the Resolution Professional to meet out the expenses to perform the functions assigned to him. This shall be subject to adjustment by COC as accounted for by RP and shall be paid back to the Petitioner.

Matter is adjourned to 01.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)